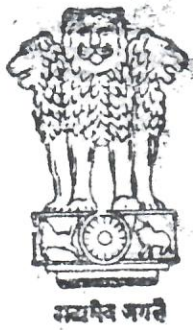


अण्डमान तथा
ANDAMAN AND



निकोबार राजपत्र
NICOBAR GAZETTE

सत्यमेव जयते

असाधारण
EXTRAORDINARY

प्राधिकार से प्रकाशित

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ANDAMAN AND NICOBAR ADMINISTRATION
SECRETARIAT

NOTIFICATION

Port Blair, dated the 31st January, 2005.

No. 15/2005/P-836/2004-TW — In exercise of the powers conferred by Section 10 of the Andaman & Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956 (Regulation No. 3 of 1956), the Lt. Governor (Administrator), Andaman & Nicobar Islands has been pleased to direct the following amendment to Rule 2 (g) (1) of the A & N Islands (Protection of Aboriginal Tribes) Rules, 1957 as amended vide the Administration Notification No. 274/60/150-5/60/G dated 5-12-1960,

AMENDMENT

(g) "Miscellaneous Trade" means the following:—

1. Stevedoring;
2. Sale of timber;
3. Import and Export trade; and
4. Such other trade as may from time to time be specified by the Chief Commissioner.

By order and in the name of the Lieutenant Governor,
Sd/-

Assistant Secretary (TW),
(C. F. No. T4 Notification)